

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
DEPARTMENT OF PUBLIC ENTERPRISES  
**LOK SABHA**

**UNSTARRED QUESTION No.3722**  
TO BE ANSWERED ON 17.03.2020

**Profit and Loss Making PSUs**

3722: DR. BHARATIBEN DHIRUBHAI SHIYAL AND SHRIMATI QUEEN OJA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the details of the profit and loss making Public Sector Undertakings (PSUs) during the last five years and the current year;
- (b) whether the Government has conducted any study to find out the reasons behind the loss being incurred by PSUs;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps being taken / likely to be taken by the Government to bail out the financial loss making PSUs?

**ANSWER**

**THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES**

**(SHRI PRAKASH JAVADEKAR)**

(a): Based on the information available in Public Enterprises Surveys, the details of profit / loss making Central Public Sector Enterprises (CPSEs) for the last 5 years is given below:

	<b>(Rs. in crore)</b>	
<b>Year</b>	<b>Profit of profit making CPSEs</b>	<b>Loss of Loss making CPSEs</b>
2014-15	130364 (159)	27498 (76)
2015-16	144991 (164)	30756 (79)
2016-17	152978 (175)	27480 (78)
2017-18	155931 (183)	32180 (72)
2018-19	174587 (178)	31635 (70)

**Figures shown in ( ) are number of enterprises.**

(b) & (c): CPSEs function under the administrative control of respective Ministries/Departments. The Board of CPSEs/administrative Ministries continuously monitor

the performance of CPSEs including identification of reasons of losses of loss incurring CPSEs. However, some common problems faced by loss making CPSEs include obsolete plants and machinery, heavy interest burden, resource crunch, low capacity utilization, low productivity, surplus manpower, high input cost, non-remunerative prices etc.

(d): Enterprise specific measures for their turnaround are taken by the administrative Ministries/Departments having jurisdiction over the concerned CPSEs. These, inter alia, include business restructuring, formation of joint ventures, modernization and improved marketing strategies, corporate governance, professionalization of boards of CPSEs etc. Further, DPE has issued Guidelines dated 29.10.2015 for “Streamlining the mechanism for the revival and restructuring of sick/incipient sick and loss making CPSEs; General principals and mechanism of restructuring”. As per these guidelines, the administrative Ministries / Departments concerned are responsible for monitoring the performance of CPSEs functioning under them and taking timely measures for revival / restructuring of sick/loss making CPSEs on a case-to-case basis.